

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.11424/2020

(Arising out of impugned final judgment and order dated 18-09-2017 in CRLA No. 1718/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MANIK CHAND NIGAM

Respondent(s)

(IA No.77282/2020-CONDONATION OF DELAY IN FILING SLP and IA No.77283/2020-EXEMPTION FROM FILING O.T.)

Date : 27-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Sharan Thakur, AAG, UP
Mr. Sarvesh Singh Baghel, AOR
Mr. K. Singhal, Adv.
Mr. Mahesh Thakur, Adv.
Mr. Siddharth Thakur, Adv.
Ms. Shivranjani Ralawata, Adv.

For Respondent(s)

Dr. Krishan Singh Chauhan, AOR
Mr. Ajit Kumar Ekka, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Ravi Prakash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Delay condoned.

Heard the learned Additional Advocate General appearing for the petitioner – State of Uttar Pradesh.

Issue notice.

Mr. Krishan Singh Chauhan, learned Advocate-on-Record, who is on caveat, accepts and waives formal notice on behalf of the sole respondent.

List the matter in the month of January, 2021.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RAJ RANI NEGI)
DY. REGISTRAR